



The Chhattisgarh Hotel Tatha Vas Grihon Me Vilas Vastuon Par Kar
(Sanshodhan) Adhiniyam, 2002

Act 14 of 2002

Keyword(s):

Charges for Lodging, Concessional Rate, Hotel, Luxury Provided in a Hotel,
Proprietor, Tax

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CHHATTISGARH ADHINIYAM
(No.14 of 2002)

CHHATTISGARH HOTEL TATHA VAS GRIHON ME VILAS VASTUON PAR
KAR (SANSHODHAN) ADHINIYAM, 2002

An Act further to amend the Chhattisgarh Hotel Tatha Vas Grihon Me Vilas Vastuon Par Kar Adhiniyam, 1988 (No. 13 of 1988).

Be it enacted by the Chhattisgarh Legislature in the Fifty-third Year of the Republic of India as follows :—

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|----|---|--|-------------------------------|
| 1. | (1) | This Act may be called the Chhattisgarh Hotel Tatha Vas Grihon Me Vilas Vastuon Par Kar (Sanshodhan) Adhiniyam, 2002 (No. 14 of 2002). | Short title and Commencement. |
| | (2) | It shall come into force from the date of publication in the Gazette. | |
| 2. | In clause (i) of sub-section (1) of Section 4 for entries (a) and (b) following shall be substituted :— | | Amendment in Section 4. |
| | (a) | less than rupees one hundred and fifty | Nil |
| | (b) | is rupees one hundred and fifty or more but does not exceed rupees five hundred. | 5% of turnover |
| | (c) | is more than rupees five hundred | 10% of turnover |

Raipur :

Member-in-charge

Dated :